

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 8610/2018

(Arising out of impugned final judgment and order dated 21-09-2017 in WT No. 312/2012 passed by the High Court Of Judicature at Allahabad)

M/S SHIV STEEL INDUSTRIES

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.38067/2018-CONDONATION OF DELAY IN FILING and IA No.38068/2018-EXEMPTION FROM FILING O.T.)

Date : 26-03-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Pawanshree Agrawal, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel for the petitioner
and perused the relevant material.

Delay condoned.

Application for exemption from filing official
translation is allowed.

Leave granted.

Until further orders, there shall be stay of
operation of the impugned judgment dated 21.09.2017
passed in Writ Tax No.312 of 2012 and also no coercive
steps be taken against the appellant in relation to
re-assessment proceedings for Assessment Years 2005-
2006 and 2006-2007 initiated by respondent No.4.

Tag with Civil Appeal No.4898 of 2017.

(NEETU KHAJURIA)
COURT MASTER

(ASHA SONI)
BRANCH OFFICER

